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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00233 OF 2016**  
**Cuttack, this the 20<sup>th</sup> day of April, 2016**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

.....

1. Pulak Ranjan Nayak, aged about 38 years, S/o. Manas Ranjan Nayak, At- Niladri Vihar, PO. Chauliaganj, District- Cuttack.
2. Pritish Sundar Ray, aged about 30 years, S/o Pradip Kumar Ray, At- National Rice Research Institute, Cuttack.
3. Chinmaya Kumar Swain, aged about 31 years, S/o Nrusingha Charan Swain, At- Shankarpur, Barik Sahi, PO. Arunodoaya Market, PO. Badambadi, Dist- Cuttack.
4. Saumya Ranjan Barik, aged about 32 years, S/o Siba Charan Barik, At- Fakirpur (Baulei Sahi), PO/PS. Jagatpur, Dist- Cuttack.
5. Madhuchhanda Parida, aged about 28 years, S/o Binod Bihari Parida, At- Bhagabanpur, PO. Kotapur, P.S. Dharmasala, Dist- Jajpur.
6. Arundhoti Biswakalyani Sethi, aged about 31 years, W/o Kaibalya Kumar Sethi, At- Dumduma Housing Colony, PO/PS, Dumdum, Dist- Khurda.
7. Pradeep Kumar Dash, aged about 30 years S/o. Padmalochan Dash, At- Kahneipur, PO. NRRI, PS. Chauliaganj, Dist-Cuttack.
8. Tushar Ranjan Jena, aged about 26 years, S/o Swapneswar Jena, At- Paramahansa, PO. Raghunathpur, PS. Kandarpur, Dist- Cuttack.
9. Maheswata Dash, aged about 30 years, W/o Anil Kumar Muduli, At/Plot No. 1064/2790, PO. Pragati Nagar, Baramunda, Dist Khurda.
10. Manaswini Dash, aged bout 24 years, D/o. Muralidhar Dash, At- Baulapur, PO. Puranga, PS/Dist- Jagatsingpur.
11. Lopamudra Nayak, aged bout 30 years W/o. Kalinga Pradhan, At- Torala, PO/PS. Jagatpur, Dist- Cuttack.
12. Alaka Swain, aged about 31 years D/o Narayan Prasad Swain, At- BPES Division, NRRI, PO, CRRI, Dist-Cuttack.
13. Mitadru Mukharjee, aged about 30 years, S/o Trilochan Pany, At- SAhada, PO. Chasapada, PS. Balikuda, Dist- Jagatsinghpur.
14. Soumya Ranjan Pany, aged about 25 years, S/o. Trilochan Pany , At- Sahada, PO. Chasapada, PS. Blikuda, Dist- Jagatsinghpur.
15. Durga Prasanna Mohanty, aged about 29 years, S/o. Sashi Bhusan Mohanty, At- Patara Sahi(Bangali Sahi), PO. College Square, PS. Malgodown, Dist- Cuttack.
16. Pooja Bijaya Kalyani Mishra, aged about 25 years, D/O. Panchhanan Mishra, At- LIC Office Lane, PO/PS- Rathagada, Dist- Dhenkanal.
17. Niharika Mohanty, aged about 26 years, D/o Susil Kumar Mohanty, At-N\$/300 IRC Village, PO. Nayapalli, Bhubaneswar, Dist-khurda.
18. Archana Bal, aged about 26 years, S/o. Sudam, Charan Bal, At- CRRI, Bidyadharpur, PS. CRRI, Dist- Cuttack.
19. Madhusmita Barik, aged about 31 years W/o. Mr. M.D. Barik, At/PO. Mahanadi Vihar, Dist- Vuttack.

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20. Deepak Kumar Nayak, aged bout 27 years, S/o Narendra Nayak, At- Lunigaon, PO. Kapasi, PS. Niali, Dist-Cuttack.
21. Pankanjini Samal, aged about 27 years, D/o Surendranath Samal, AtGovindpur, PO. G. Sidhagiri, PS. Tangi, Dist- Cuttak.
22. B.S. Sipra, aged about 25 years, S/o Bijaya kumar Nayak, At- Sikaripur( Near Sisu Mandir), PO. Jagatpur, PS. Jagatpur, Dist- Cuttack.
23. Nirupama Swain, aged about 27 years, D/o Nityananda Swain, AT- Teldddia, PO. Somepur, PS. Kandarpur, Dist- Cuttack.
24. Debasis Moharana, aged about 27 years, S/o. Raj Kishrore Moharana, At- Badhei Sahi, PO. Buxi Bazar, PS. Mangalabag, Dist- Cuttack.

.....Applicants

By the Advocate(s)-M/s. J.Sengupta, A. Mishra, S.S. Mohanty.

**-Versus-**

**Union of India, represented through**

1. The Director General Indian Council of Agricultural Research, Krishi Anushandhan Bhawan-II, Pusa, New Delhi-110012.
2. Secretary, Indian Council of Agricultural Research, Krishi Anushandhan Bhawan-II, Pusa, New Delhi-110012.
3. Director, National Rice Research institute, Cuttack, At- Bidyadharpur, Dist-Cuttack.

.....Respondents

By the Advocate(s)- Mr. S.B. Jena

**O R D E R (ORAL)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr. J. Sengupta, Ld. Counsel appearing for the applicants and Mr. S. B. Jena, Ld. Counsel appearing for the Respondents-ICAR on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. M.A. No.259/16 for joint petition is allowed subject to payment of Rs.50/- each except applicant No.1. Accordingly, M.A.259/16 is disposed of.
3. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“...To quash the Office Memorandum dated 09.10.2015 (Annexure-A/5) and circular dated 22.03.16 (Annexure-A/6).

And further be pleased to direct the Respondents to allow the applicants to continue in their respective projects”.



4. Mr. Sengupta, Ld. Counsel submitted that due to non-consideration of the case of the applicants for the aforesaid relief, they submitted representation dated 29.03.2016 (Annexure-A/7) to Respondent No.1. It has further been submitted that till date no response has been received by the applicants on their representation. Hence, the applicants have filed this O.A. with the prayer as aforesaid.

5. Since the representation dated 29.03.2016 (Annexure-A/7) to Respondent No.1 submitted by the applicants is stated to be pending, at this stage, without entering into the merit of the matter, I direct Respondent No.1 to consider the representation dated 29.03.2016 (Annexure-A/7) and dispose of the same with a reasoned and speaking order to be communicated to the applicants within a period of two months from the date of receipt of copy of this order. I made it clear that, in the event of such consideration if the applicants are found to be entitled to the relief as claimed by them then expeditious steps be taken to extend the benefit to them preferably within a further period of three months from such consideration. Though I have not expressed any opinion on the merit of the case, I make it clear that all the points raised in the representation will be kept open for the Respondents for consideration as per the extant rules, regulations and law in force. It is made clear that if in the meantime the said representation has already been disposed of then the result of the same be communicated to the applicants within a period of two weeks from the date of receipt of copy of this order. The statusquo as on date so far as the applicants continuance in their respective projects are concerned, will be maintained till 30.09.2016.

6. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. J. Sengupta, Ld. Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 1 by Speed Post for which Mr. Sengupta undertakes to file the postal requisites by 22.04.2016.

  
(A.K.PATNAIK)  
MEMBER(J)